

Hon'ble Chairman, National Green Tribunal, New Delhi
OA No. 744 of 2024
Interim Report

Brand Ambassador Viyana Berwal daughter of Smt. Sukanya Berwal, B- 901, Pinecrest Tower, Jagatpur, Ahmedabad through her grandpa Naresh Kadyan, Master Trainer in Animal Welfare to Govt. of India, C- 38, Rose Apartment, Prashant Vihar, sector- 14, Rohini, Delhi- 110085.

..... Complainant

Versus

- 1. Chairman, Central Pollution Control Board, Delhi.**
- 2. Chairman, Animal Welfare Board of India, Delhi.**
- 3. Director General of Foreign Trade, New Delhi.**

..... Respondents

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Let Live and Live

**Master Trainer in Animal Welfare to Govt. of India
Naresh Kadyan,**

**Chief National Commissioner,
Scouts & Guides for Animals & Birds,
National Authority for Animal Welfare,
OIPA: Indian People for Animals,
Retired Commissioner, Bharat Scouts and Guides, Haryana
Ex-Member, State Committee for Slaughterhouses, Haryana
C- 38, Rose Apartment, Sector- 14, Rohini, Delhi -110085.
WhatsApp: 9813010595, Email: kadyan.ipfa@gmail.com**

Interim Report:

Respectfully sheweth,

As per orders passed by the Hon'ble Supreme Court in CWP No. 309 of 2003, as on 23-8-2012, read with stunning discussion as on 6-3-2014:

Functions of the State Committee for Slaughter Houses so constituted may be as following:

1. to identify and prepare a list of all the Slaughter Houses (S.H.s) located within the local self Govt. (Municipal Corporations, Panchayats etc.)
2. to call for reports from the District Magistrate or the Dy. Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of the S.H.s and also on the compliance of the relevant applicable laws.
3. to recommend modernization of old slaughter houses (S.H.s) and to relocate S.H.s which are located within or in close proximity of a residential area.
4. to recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.
5. to carry out surprise & random inspections of S.H.s regularly and to issue directions for compliance of the recommendations that may be made by it.
6. to send bi-annual reports on the state S.H.s to the Central Committee and to refer issues that may require Central Committee recommendations or Central Govt. assistance.
7. to accord final approval for licensing of S.H.S to Local Self Govt.
8. to identify on an ongoing basis, the unlicensed slaughter houses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever a small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.
9. To check for child labour.

The core infrastructure elements in a Smart City would include: -

- i. Adequate water supply,
- ii. Assured electricity supply,
- iii. Sanitation, including solid waste management,
- iv. Efficient urban mobility and public transport,
- v. Affordable housing, especially for the poor,
- vi. Robust IT connectivity and Digitalization,

- vii. **Good Governance, especially e Governance and citizen participation,**
- viii. **Sustainable environment,**
- ix. **Safety and security of citizens, particularly women, children and the elderly, and**
- x. **Health and education.**

Ethics:

1. **Article 51A of Indian Constitution.**
2. **Rule 3 of the Veterinary Council of India Standard of Professional Conduct, Etiquette and Code of Ethics, for Veterinary Practitioners Regulations, 1992.**

Inspection Reports of Slaughter Houses, confirming violations, as stated above:

1. **Inspection report dated 15-9-2022, 2-2-2024 and 16-1-2025 of Jamalpur Slaughterhouse of AMC: Ahmedabad Municipal Corporation, animals are being slaughtered without stunning.**
2. **Inspection report dated 3-2-2023 of slaughterhouse, run and managed by the Rajkot Municipal Corporation, animals are being slaughtered without stunning.**
3. **Inspection report dated 1-5-2023 of slaughterhouses at Salabatpura and at Randor, run and managed by the Surat Municipal Corporation, without stunning.**

As per Trade Notice No. 25 of 2022-2023, issued by the Director General of Foreign Trade, to Streamlining of Halal Certification Process for Meat and Meat Products, but ignored stunning process in final notification.

Stunning is not recommended for meat export, being not accepted in islam but compulsory for domestic consumption, However, if stunning is to be carried out the conditions specified below shall be complied.

Requirements on the use of Stunning in Slaughter:

General Requirements:

1. **Slaughtering shall be carried out according to the requirements related to the slaughter of animals in Islam.**
2. **The animal shall be alive or deemed to be alive (hayat al-mustaqirrah) at the time of slaughter.**
3. **Stunning is not recommended, however if stunning has to be carried out, the permitted methods are electrical or pneumatic percussive stunning.**
4. **The use of stunning equipment shall be under the supervision of a trained Muslim and periodically monitored by state/city/local authority.**
5. **The stunning shall not kill or cause permanent physical injury to the animal.**

6. **Stunners which are used to stun the animals under mughallazah najis category shall not be used to stun animals for halal slaughter.**

Electrical Stunning:

1. **The electrical stunner shall be of the type allowed by the state/city/local authority in charge of slaughter.**
2. **The type of stunner used for slaughter of halal animals shall be head only stunner type, where both electrodes are placed on the head region.**
3. **Electrical stunning of poultry is allowed using water bath stunner only.**
4. **The strength of current used shall be supervised by a trained Muslim and monitored by state/city/local authority.**

Pneumatic Percussive Stunner:

1. **Pneumatic percussive stunning is only suitable for all bovine animals.**
2. **The air pressure that powers the stunner should not be more than 225 psi and should be kept to the minimum required to stun the animal.**
3. **The head of the stunner shall be flat or slightly convex.**
4. **There shall be a protective collar around head of the stunner so that it should not protrude more than 3mm beyond it.**
5. **The heads of animal to be stunned shall be held still before the stunner can be applied.**
6. **The centre of the stunner shall be in contact with the animal at a point of intersection of lines drawn from the medial corners of the eyes and the base of the ears.**
7. **The stunner shall be applied so that the head of the stunner is perpendicular to the frontal bone.**
8. **The animal shall be stunned once.**

Whereas, following legal mechanisms are badly violated, breaching public trust and nothing has been done so far:

1. **Compliance of Environment (Protection) Sixth Amendment Rules, 2016.**
2. **Directions under section 18(1) (b) of the Water (prevention control of pollution) Act, 1974 and the Air (prevention & control of pollution) Act, 1981 for installation of Rendering Plant by Slaughter House.**
3. **Compliance of Solid Waste Management.**

Contradictions, as no coordination among the Respondents:

1. **Original Application No. 746 of 2024, observations of Hon'ble Principal Bench, of the National**

Green Tribunal, related to stunning, whereas slaughtering of animal is a state subject, and mandatory for domestic meat consumption, contradictory to 6(4) of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001, Animal Welfare Board of India: AWBI Regulations on slaughterhouses and meat shops, with Rule 4.0 and 4.1 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 and Basic Requirement for an Abattoir (Second Revision), Bureau of Indian Standards, bearing No. IS: 4393: 2016 – Reaffirmed 2020 and 2022.

- 2. AWBI, to change their stand, against their mandate, as per item No. 19 of 54th Annual General Meeting, which was held on 26th November, 2024, stopping of illegal killing, sacrifices of cows and calves, camels and other animals on the occasion of Bakrid, became a part of history and AWBI never issue hereafter.**
- 3. AWBI framed sub-committee for Inspection of Slaughter Houses, keeping in view, Prevention of Cruelty to Animals (Slaughter House) Rules, 2010 but never performed, defeating purpose against the mandate of AWBI.**
- 4. Purpose defeated for the Prevention of Cruelty to Animals (Establishment and Regulation of Societies for Prevention of Cruelty to Animals) Rules, 2001.**

5. Definition of slaughterhouses, under the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 and Guidance manual for Slaughter house as per notification S.O.270 E dated 26.03.2001.

Prayers:

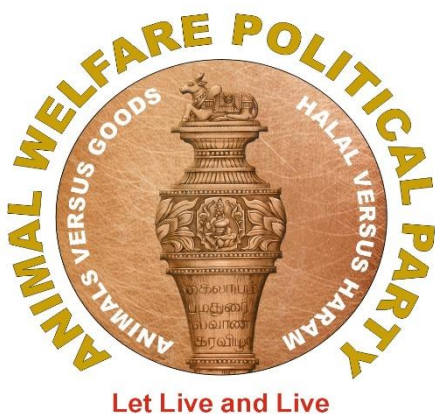
Directions may kindly be issued:

1. To constitute a Joint inspection team, to conduct survey on the strict compliance of the Compendium, which was issued on the directions of the Hon'ble Supreme Court of India, in CWP No. 309 of 2003, including Central Committee of Slaughterhouses, keeping in view point No. 6 of the functions of the State Committee of the Slaughterhouses.
2. To place agenda, for recommendations to issue ordinance, either to implement or to omit stunning terms and mechanism, being not accepted, related to:

Basic Requirement for an Abattoir (Second Revision), Bureau of Indian Standards, bearing No. IS: 4393: 2016 – Reaffirmed 2020 and 2022.

1. Rule 6(4) of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001.
2. Rule 4.0 and 4.1 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.
3. AWBI Regulatory Compliances for Slaughter houses and Meat Shops, read with Prevention of Cruelty to Animals (Animal Husbandry Practices and Procedures) Rules, 2023.

Gross negligence in overall supervision, related to orders passed by the Hon'ble Supreme Court, as on dated 23-8-2012 / 27-8-2013, and 6-3-2014, in CWP 309 of 2003, read with compendium, whereas stunning is mandatory.



Master Trainer in Animal Welfare to Govt. of India
 Naresh Kadyan,
 Chief National Commissioner,
 Scouts & Guides for Animals & Birds,
 National Authority for Animal Welfare,
 OIPA: Indian People for Animals,
 Retired Commissioner, Bharat Scouts and Guides, Haryana
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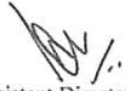
Ahmedabad (Jamalpur) Slaughter House
Inspection Report Form for Meat Slaughter House

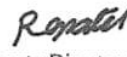
Date:-15/09/2022.


S. No	Requirements	Whether In Order	Remarks/ Observations
I)	Establishment & Premises Requirements		
a)	Whether the slaughter house is ideally linked to a meat market located away from Vegetable, fish or other food markets?	Yes	-Vegetable market is approx. 1km away.
b)	Capacity of animals to be slaughtered per day species wise	25-30 Buffalos	-
c)	Condition of lairage/ holding pens whether hygienic /unhygienic and whether adequate for the processing plant?	Hygienic but no processing plant.	-
d)	Whether Sufficient precautions/ care is being taken to ensure that animals being slaughtered do not have access to see the other ones being slaughtered?	Yes	Animal can access to see the otheronce being slaughtered.
e)	Whether the floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles up to 1 meter height in case of poultry and small ruminants and 5 meter height in case of large ruminants and whether the walls and floors are epoxy coated?	<ul style="list-style-type: none"> • Floors are non slippery • Walls are not paved with Imperious glazed tiles . 	-
f)	Whether the ceiling/roofs are so constructed and finished so as to minimize condensation mould development flaking and accumulation of dirt?	Need to get repaired.	-
g)	Whether the windows, doors and other openings are fly proof?	No.	-
h)	Whether adequate and efficient drainage system exists for washing of animals in lairage and cleaning of carcasses in the slaughter house and all drains are property installed?	Partially adequate.	-
i)	Whether there is proper drainage system for blood and arrangements to prevent entry of scavengers like rate, ice vermin etc.?	Yes	-
j)	Whether adequate facilities/ equipments and supply of clean potable cold water with pressure hose pipes and supply of hot water are available for Slaughter according to production capacity?	Yes	-

S. No	Requirements	Whether In Order	Remarks/ Observations
k)	Whether clean and sufficient vessels or receptacles provided for storing the glands waste, tissues bones blood clots etc. and are made available separately in each department of slaughter Hall. Deboning etc.?	No	-
l)	Whether the adequate facilities exist for processing or disposal of slaughter house by products? (Method of disposal to be furnished)	No	-
m)	Whether disposal of slaughter house wastes exists and whether the same is adequately being done?	-	During the visit Slaughtering Process was not continued.
n)	Whether there is adequate natural or artificial lighting throughout the abattoir?	Yes	
o)	No. of knife Sterilizers provided and whether it is adequate and provided at all require places. Whether the knife used made of stainless steel?	-	Knife brought by vendors themselves during Slaughter. They were unseen.
II) Pre slaughter handing of animals			
a)	Whether animals are property rested before slaughter and as to whether adequate provision exists for watering of animals?	Yes	-
b)	Whether there is enough space for the animals to lie down in the lairage?	Yes	-
c)	Whether animals transported are healthy and in good condition and whether the ante-mortem examination is adequately being carried out by a qualified being inspector for freedom from infectious diseases and ecto-parasitic diseases?	Yes	-
d)	Whether the animals are transported in hygienic conditions ensuring compliance of animal welfare measures?	Yes	-
e)	No. of Vets, their names and VCI registration number etc.	1. Dr. Pratapsinh Rathod GVC Reg. No.2632	
III) Slaughtering			
a)	Whether the animals are rendered unconscious / stunned before slaughtering being done? Method of slaughtering used.	-	<ul style="list-style-type: none"> • Stunner facility not Available • Halal Method is being followed • Given strict instruction for stunning method by AMC.

S. No	Requirements	Whether In Order	Remarks/ Observations
b)	Method of slaughter (Halal/ Jhatka / Jewish) used for animal slaughtering	Halal	-
c)	Hygienic conditions during slaughtering whether precautions being taken to avoid contaminations and cross contaminations?	-	During the visit the Slaughtering process was not continued.
d)	Whether dressing of carcass being done in a proper hygienic manner without having contact with the floor and whether suitable hoists are available to hang the carcass before it is eviscerated?	-	During the visit the Slaughtering process was not continued.
IV)	Post Slaughter		
a)	Whether the post-mortem examination and inspection of the carcasses and parts thereof is adequately being carried out by a Qualified Veterinary Doctor?	Yes	-
b)	Whether the carcass of part there of fit and unfit for human consumption were differentiated and subsequently marked as "Inspection and condemned" respectively of the Qualified veterinarian?	Yes	-
c)	Whether the condemned carcasses organs or parts thereof properly destroyed / disposed off by incineration or denaturing under supervision of the Qualified Veterinary Doctor?	-	Carcass disposal is being carried out by vendors themselves.
V)	Personnel Hygiene		
a)	Whether the workers are neat, clean and tidy and provided with proper clean aprons and head covers?	-	During the visit the slaughter process was not continues.
b)	Whether the workers are in good health free from infectious or contagious diseases?	-	During the visit the slaughter process was not continues.
c)	Whether there are arrangements to get the factory staff medically examined at such intervals as the licensing authority deems fit?	Yes	Staff is medically examined periodically at the interval of three months.
d)	Whether record of medical examination of factory staff signed by a registered medical practitioner is maintained?	Yes	As per rule.


Assistant Director of AH
Gujarat Animal Welfare Board
Gujarat State, Gandhinagar.


Deputy Director of AH
Ahmedabad District Panchayat,
Ahmedabad, Gujarat.


Joint Director of AH
Gujarat Animal Welfare Board
Gujarat State, Gandhinagar.

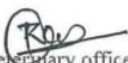
Ahmedabad (Jamalpur) Slaughter House
Inspection Report Form for Meat Slaughter House


Date:-02/02/2024.

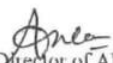
S.No	Requirements	Whether In Order	Remarks/ Observations
I)	Establishment & Premises Requirements		
a)	Whether the slaughter house is ideally linked to a meat market located away from Vegetable, fish or other food markets?	Yes	-Vegetable market is approx. 1km away.
b)	Capacity of animals to be slaughtered per day species wise	25-30 Buffalos	-
c)	Condition of lairage/ holding pens whether hygienic /unhygienic and whether adequate for the processing plant?	Hygienic but no processing plant.	-
d)	Whether Sufficient precautions / care is being taken to ensure that animals being slaughtered do not have access to see the other ones being slaughtered?	Yes	Animal can access to see the other once being slaughtered.
e)	Whether the floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles up to 1 meter height in case of poultry and small ruminants and 5 meter height in case of large ruminants and whether the walls and floors are epoxy coated?	<ul style="list-style-type: none"> • Floors are non slippery • Walls are not paved with imperious glazed tiles. 	-
f)	Whether the ceiling/roofs are so constructed and finished so as to minimize condensation mould development flaking and accumulation of dirt?	Ceiling/roofs need to get repaired	
g)	Whether the windows, doors and other openings are fly proof?	No	-
h)	Whether adequate and efficient drainage system exists for washing of animals in lairage and cleaning of carcasses in the slaughter house and all drains are property installed?	Partially adequate	-
i)	Whether there is proper drainage system for blood and arrangements to prevent entry of scavengers like rate, ice vermin etc.?	Yes	-
j)	Whether adequate facilities/ equipments and supply of clean potable cold water with pressure hose pipes and supply of hot water are available for Slaughter according to production capacity?	Yes	-
k)	Whether clean and sufficient vessels or receptacles provided for storing	No	-

S.No	Requirements	Whether In Order	Remarks/ Observations
	the glands waste, tissues bones blood clots etc. and are made available separately in each department of slaughter Hall. Deboning etc.?		
l)	Whether the adequate facilities exist for processing or disposal of slaughter house by products? (Method of disposal to be furnished)	No	-
m)	Whether disposal of slaughter house wastes exists and whether the same is adequately being done?	-	During the visit Slaughtering Process was not continued.
n)	Whether there is adequate natural or artificial lighting throughout the abattoir?	Yes	
o)	No. of knife Sterilizers provided and whether it is adequate and provided at all require places. Whether the knife used made of stainless steel?	-	Knife brought by vendors themselves during Slaughter. They were unseen.
II	Pre slaughter handing of animals		
a)	Whether animals are properly rested before slaughter and whether adequate provision exists for watering of animals?	Yes	-
b)	Whether there is enough space for the animals to lie down in the lairage?	Yes	-
c)	Whether animals transported are healthy and in good condition and whether the ante-mortem examination is adequately being carried out by a qualified being inspector for freedom from infectious diseases and ecto-parasitic diseases?	Yes	-
d)	Whether the animals are transported in hygienic conditions ensuring compliance of animal welfare measures?	Yes	-
e)	No. of Vets, their names and VCI registration number etc.	1. Dr. Pratapsinh Rathod GVC Reg. No.2632	
III)	Slaughtering		
a)	Whether the animals are rendered unconscious / stunned before slaughtering being done? Method of slaughtering used.	-	<ul style="list-style-type: none"> • Stunner facility not Available • Halal Method is being followed • Given strict instruction for stunning method by AMC.
b)	Method of slaughter (Halal/ Jhatka / Jewish) used for animal slaughtering	Halal	-
c)	Hygienic conditions during slaughtering whether precautions being taken to avoid contaminations and cross contaminations?	-	During the visit the Slaughtering process was not continued.

S.No	Requirements	Whether In Order	Remarks/ Observations
d)	Whether dressing of carcass being done in a proper hygienic manner without having contact with the floor and whether suitable hoists are available to hang the carcass before it is eviscerated?	-	During the visit the Slaughtering process was not continued.
IV)	Post Slaughter		
a)	Whether the post-mortem examination and inspection of the carcasses and parts thereof is adequately being carried out by a Qualified Veterinary Doctor?	-	As per information received from slaughter house authority said examination is carried out by meat inspector.
b)	Whether the carcass of part there of fit and unfit for human consumption were differentiated and subsequently marked as "Inspection and condemned" respectively of the Qualified veterinarian?	-	As per information received from slaughter house authority said examination is carried out by meat inspector.
c)	Whether the condemned carcasses organs or parts thereof properly destroyed / disposed off by incineration or denaturing under supervision of the Qualified Veterinary Doctor?	-	Carcass disposal is being carried out by vendors themselves.
V)	Personnel Hygiene		
a)	Whether the workers are neat, clean and tidy and provided with proper clean aprons and head covers?	-	During the visit the slaughter process was not continues.
b)	Whether the workers are in good health free from infectious or contagious diseases?	-	During the visit the slaughter process was not continues.
c)	Whether there are arrangements to get the factory staff medically examined at such intervals as the licensing authority deems fit?	Yes	Staff is medically examined periodically at the interval of three months.
d)	Whether record of medical examination of factory staff signed by a registered medical practitioner is maintained?	-	Slaughter house authority has given a report attached here with.


 Veterinary officer
 Gujarat Animal Welfare Board
 Gujarat State, Gandhinagar.


 Deputy Director of AH
 Ahmedabad District Panchayat,
 Ahmedabad, Gujarat.


 Joint Director of AH
 Gujarat Animal Welfare Board
 Gujarat State, Gandhinagar.

Inspection Report of Slaughter House

Name and Address of Slaughter House : Ahmedabad – Jamalpur Slaughter house, Jamalpur.

Date of Inspection: - 16.01.2025

Sr.No	Requirements	Whether In Order	Remarks/ Observations / Instruction/Advise
I)	Establishment & Premises Requirements		
a)	Whether the slaughter house is ideally linked to a meat market located away from Vegetable, fish or other food markets?	Yes	Vegetable market is approx. 1 km away.
b)	Capacity of animals to beslaughtered per day species wise	25-30 Buffaloes / day	As per Gov. of Gujarat gazette slaughter quota, 212 buffaloes per week.
c)	Condition of lairage/ holding pens whether hygienic /unhygienic and whether adequate for the processing plant?	Hygienic	The lairage are hygienic and adequate space for the processing plant.
d)	Whether Sufficient precautions/ care is being taken to ensure that animals being slaughtered do not have access to see the other ones being slaughtered?	Yes	To ensure that animals being slaughtered do not have access to see the other ones being slaughtered. (Non transparent plastic barriers are being used at the time of slaughtering)
e)	Whether the floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles up to 1 meter height in case of poultry and small ruminants and 5 meter height in case of large ruminants and whether the walls and floors are epoxy coated?	-Floors are non slippery. -walls are paved with imperious glazed tiles.	The floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles 5-meter height.(Needs to repaired)
f)	Whether the ceiling/roofs are so constructed and finished so as to minimizecondensation mould development flaking and accumulation of dirt?	Need to get repaired.	
g)	Whether the windows, doors and other openings are fly proof?	Yes	Slaughter house authority had made provision of fly proof windows after last visit instruction.
h)	Whether adequate and efficient drainage system exists for washing of animals in lairage and cleaning of carcasses in the slaughter house and all drains are property installed?	Yes	

Sr.No	Requirements	Whether In Order	Remarks/ Observations / Instruction/Advices
i)	Whether there is proper drainage system for blood and arrangements to prevent entry of scavengers like rats, mice, vermin etc.?	Yes	
j)	Whether adequate facilities/equipments and supply of clean potable cold water with pressure hose pipes and supply of hot water are available for Slaughter according to production capacity?	yes	
k)	Whether clean and sufficient vessels or receptacles provided for storing the glands waste, tissues bones blood clots etc. and are made available separately in each department of slaughter Hall. deboning etc.?	No	Authority is not storing such items. -The authority has applied for Effluents Treatment Plant.
l)	Whether the adequate facilities exist for processing or disposal of slaughter house by products? (Method of disposal to be furnished)	No	-The authority has applied for Effluents Treatment Plant.
m)	Whether disposal of slaughter house wastes exists and whether the same is adequately being done?	No	
n)	Whether there is adequate natural or artificial lighting throughout the abattoir?	Yes	
o)	No. of knife Sterilizers provided and whether it is adequate and provided at all require places. Whether the knife used made of stainless steel?	-	Knives brought by vendors themselves during slaughter. However It is instructed to take all hygienic precautions.
II	Pre slaughter handing of animals		
a)	Whether animals are property rested before slaughter and as to whether adequate provision exists for watering of animals?	Yes	
b)	Whether there is enough space for the animals to lie down in the lairage?	Yes	
c)	Whether animals transported are healthy and in good condition and whether the ante-mortem examination is adequately being carried out by a qualified being inspector for freedom from	Yes	The animals are found healthy. Ante-mortem examination is adequately being carried out by a local government veterinary officer .

Sr.No	Requirements	Whether In Order	Remarks/ Observations / Instruction/Advices
	infectious diseases and ecto-parasitic diseases?		
d)	Whether the animals are transported in hygienic conditions ensuring compliance of animal welfare measures?	Yes	It is advised to follow transportation rules.
e)	No. of Vets, their names and VCI registration number etc.		1.Dr.Pratapsinh Rathod GVC Reg. No. 2638 2.Dr Zalak Patel (outsourced) GVC Reg. No. 4295
III) Slaughtering			
a)	Whether the animals are rendered unconscious / stunned before slaughtering being done? Method of slaughtering used.	----	-Stunner facility not available right now however slaughter authority have started to purchase of stunner gun is in process. - At present Animals were slaughtering by halal method.
S.No	Requirements	Whether In Order	Remarks/ Observations
b)	Method of slaughter (Halal/ Jhatka / Jewish) used for animal slaughtering	---	Animals were slaughtering by halal method.
c)	Hygienic conditions during slaughtering whether precautions being taken to avoid contaminations and cross contaminations?	Yes	
d)	Whether dressing of carcass being done in a proper hygienic manner without having contact with the floor and whether suitable hoists are available to hang the carcass before it is eviscerated?	Yes	Needs to get repaired.
IV) Post Slaughter			
a)	Whether the post-mortem examination and inspection of the carcasses and parts thereof is adequately being carried out by a Qualified Veterinary Doctor?	Yes	It's carried out by AMC Veterinary officer.
b)	Whether the carcass of part there of fit and unfit for human consumption were differentiated and subsequently marked as	Yes	It's carried out by meat stamper of AMC.

Sr.No	Requirements	Whether In Order	Remarks/ Observations / Instruction/Advices
	"Inspection and condemned" respectively of the Qualified veterinarian?		
c)	Whether the condemned carcasses organs or parts thereof properly destroyed / disposed off by incineration or denaturing under supervision of the Qualified Veterinary Doctor?	----	Carcass disposal is being carried out by vendors themselves.
V) Personnel Hygiene			
a)	Whether the workers are neat, clean and tidy and provided with proper clean aprons and head covers?	Yes	
b)	Whether the workers are in good health free from infectious or contagious diseases?	Yes	
c)	Whether there are arrangements to get the factory staff medically examined at such intervals as the licensing authority deems fit?	Yes	Staff is medically examined periodically.
d)	Whether record of medical examination of factory staff signed by a registered medical practitioner is maintained?	Yes	The factory staff medical examination record properly maintained.

① *Arun*
J.O. SGAWB

② *Jays*
DD Ahmedabad
DP.

③ *Dr. Prakash*
VO. P. S. Ahmedabad

④ *Rajendra*
AD - DP Ahmedabad

⑤ *AD*
V.O. SGAWB.

Received by

Prakash
Ass. S. Ahmedabad

Inspection Report Form for Meat Slaughter House

S. No	Requirements	Whether In Order	Remarks/ Observations
I)	Establishment & Premises Requirements		
a)	Whether the slaughter house is ideally linked to a meat market located away from vegetable, fish or other food markets?	Yes	Slaughter house away from vegetable, fish or other food markets.
b)	Capacity of animals to be slaughtered per day species wise	40 animals per Week	As per Gov. of Gujarat gazette slaughter quota.
c)	Condition of lairage/ holding pens whether hygienic / unhygienic and whether adequate for the processing plant?	Yes	The lairage are hygienic and adequate space for the processing plant.
d)	Whether Sufficient precautions/ care is being taken to ensure that animals being slaughtered do not have access to see the other ones being slaughtered?	Yes	To ensure that animals being slaughtered do not have access to see the other ones being slaughtered.
e)	Whether the floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles up to 1 meter height in case of poultry and small ruminants and 5-meter height in case of large ruminants and whether the walls and floors are epoxy coated?	Yes	The floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles 5-meter height.
f)	Whether the ceiling/roofs are so constructed and finished so as to minimize condensation mould development flaking and accumulation of dirt?	Yes	Ceiling is constructed and finished properly.
g)	Whether the windows, doors and other Openings are fly proof?	Yes	The windows, doors and other openings are fly proof.
h)	Whether adequate and efficient drainage system exists for washing of animals in lairage and cleaning of carcasses in the slaughter house and all drains are property installed?	Yes	There was efficient drainage system exists for washing of animals in lairage. All drain was properly constructed.
i)	Whether there is proper drainage system for blood and arrangements to prevent entry of scavengers like rat, ice vermin etc.?	Yes	There were all effluents was properly drainage in sewage of Rajkot municipal corporation ahead to sewage treatment plant at madhapar village.
j)	Whether adequate facilities/ equipments and supply of clean potable cold water with pressure hose pipes and supply of hot water are available for Slaughter according to production capacity?	Yes	There were adequate facilities supply of clean potable cold water with pressure hose pipes from Rajkot municipal corporation.


S. No	Requirements	Whether In Order	Remarks/ Observations
k)	Whether clean and sufficient vessels or receptacles provided for storing the glands waste, tissues bones blood clots etc. and are made available separately in each department of slaughter Hall. Deboning etc.?	Yes	There were sufficient vessels provided for storing of slaughtering waste.
l)	Whether the adequate facilities exist for processing or disposal of slaughter house by products? (Method of disposal to be furnished)	Yes	There was solid waste/By product was disposed by buried to dumping site at shokhda village of Rajkot Municipal Corporation.
m)	Whether disposal of slaughter house wastes exists and whether the same is adequately being done?	Yes	There was solid waste/By product was disposed by buried to dumping site at shokhda village of Rajkot Municipal Corporation.
n)	Whether there is adequate natural or artificial lighting throughout the abattoir?	Yes	There is adequate natural and artificial lighting throughout in the slaughter house.
o)	No. of knife Sterilizers provided and whether it is adequate and provided at all require places. Whether the knife used made of stainless steel?	Yes	There was instruction given to all butchers to use Sterilizers stainless steel knives.
II	Pre slaughter handing of animals		
a)	Whether animals are property rested before slaughter and as to whether adequate provision exists for watering of animals?	Yes	Animals are properly rested and to provide adequate provision of drinking watering.
b)	Whether there is enough space for the animals to lie down in the lairage?	Yes	There is enough space for the animals in the lairage.
c)	Whether animals transported are healthy and in good condition and whether the ante-mortem examination is adequately being carried out by a qualified being inspector for freedom from infectious diseases and ecto-parasitic diseases?	Yes	The animals were healthy and in good condition during the transportation. Ante-mortem examination is adequately being carried out by a qualified veterinary officer for freedom from infectious diseases and ecto-parasitic diseases.
d)	Whether the animals are transported in hygienic conditions ensuring compliance of animal welfare measures?	Yes	The compliance of animal welfare measures properly during animals were transported.
e)	No. of Vets, their names and VCI registration number etc.	01, Incharge veterinary officer	Dr. Upendra Patel, GVC No.- 3138

III) Slaughtering			
S. No	Requirements	Whether In Order	Remarks/ Observations
a)	Whether the animals are rendered unconscious/stunned before slaughtering being done? Method of slaughtering used.	Halal Method	Animals were slaughtering by halal method.
b)	Method of slaughter (Halal/Jhatka/Jewish) used for animal slaughtering	Halal Method	Animals were slaughtering by halal method.
c)	Hygienic conditions during slaughtering whether precautions being taken to avoid contaminations and cross contaminations?	Yes	Proper Hygienic conditions taken during slaughtering to avoid contaminations.
d)	Whether dressing of carcass being done in a proper hygienic manner without having contact with the floor and whether suitable hoists are available to hang the carcass before it is eviscerated?	Yes	Dressing of carcass done in a proper hygienic manner without having contact with the floor and provide suitable hoists to hang the carcass before it is dressed.
IV) Post Slaughter			
a)	Whether the post- mortem examination and inspection of the carcasses and parts thereof is adequately being carried out by a Qualified Veterinary doctor?	Yes	It's carried out by Qualified Veterinary officer.
b)	Whether the carcass of part there of fit and unfit for human consumption were differentiated and subsequently marked as "Inspection and condemned" respectively of the Qualified veterinarian?	Yes	The carcass of part is marked with meat stamp of fit/unfit for consumption.
c)	Whether the condemned carcasses organs or parts thereof properly destroyed/disposed off by incineration or denaturing under supervision of the Qualified Veterinary Doctor?	Yes	The Condemned carcass part was disposed by buried to dumping at shokhda village site of Rajkot Municipal Corporation.
V) Personnel Hygiene			
a)	Whether the workers are neat, clean and tidy and provided with proper clean aprons and head covers?	Yes	The worker is neat/clean and provided clean aprons, gloves and head cover.
b)	Whether the workers are in good health free from infectious or contagious diseases?	Yes	All workers are in good health and free from infectious or contagious diseases.
c)	Whether there are arrangements to get the factory staff medically examined at such intervals as the licensing authority deems fit?	Yes	The all-factory staff medically examined by carried out by a qualified medical practioner.

d)	Whether record of medical examination of factory staff signed by a registered Medical practitioner is maintained?	Yes	The factory staff medical examination record properly maintained.
----	---	-----	---


 1/2 Veterinary Officer,
 Veterinary Dispensary,
 Rajkot (Sadar)


 Veterinary Officer
 Rajkot Municipal Corporation
 Rajkot


 Joint Director (A.H.)
 Gujarat Animal Welfare Board
 Gujarat State, Gandhinagar.

Inspection Report Form for Meat Slaughter House At - Salabatpura

SURAT.

S. No	Requirements	Whether In Order	Remarks/ Observations
I)	Establishment & Premises Requirements		
a)	Whether the slaughter house is ideally linked to a meat market located away from Vegetable, fish or other food markets?	YES	
b)	Capacity of animals to be slaughtered per day species wise	BUFFALO - 13 SHEEP - 60 GOAT - 200	
c)	Condition of lairage/ holding pens whether hygienic /unhygienic and whether adequate for the processing plant?	YES	
d)	Whether Sufficient precautions/ care is being taken to ensure that animals being slaughtered do not have access to see the other ones being slaughtered?	YES	
e)	Whether the floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles up to 1 meter height in case of poultry and small ruminants and 5 meter height in case of large ruminants and whether the walls and floors are epoxy coated?	YES	
f)	Whether the ceiling/roofs are so constructed and finished so as to minimize condensation mould development flaking and accumulation of dirt?	YES	
g)	Whether the windows, doors and other openings are fly proof?	YES	
h)	Whether adequate and efficient drainage system exists for washing of animals in lairage and cleaning of carcasses in the slaughter house and all drains are properly installed?	YES	
i)	Whether there is proper drainage system for blood and arrangements to prevent entry of scavengers like rats, ice vermin etc.?	YES	
j)	Whether adequate facilities/ equipments and supply of clean potable cold water with pressure hose pipes and supply of hot water are available for Slaughter according to production capacity?	YES.	

VOSVOD

*ASSTANT DIRECTOR
DISTRICT PUNJAB SURAT*

(Market Superintendent)

arc: 01/05/2023

*Aula
J. D. GSAWS
115723*

S. No	Requirements	Whether In Order	Remarks/ Observations
k)	Whether clean and sufficient vessels or receptacles provided for storing the glands waste, tissues bones blood clots etc. and are made available separately in each department of slaughter Hall, deboning etc.?	YES	
l)	Whether the adequate facilities exist for processing or disposal of slaughter house by products? (Method of disposal to be furnished)	YES	Disposal is carried out by deep burial method at same disposal site
m)	Whether disposal of slaughter house wastes exists and whether the same is adequately being done?	YES	
n)	Whether there is adequate natural or artificial lighting throughout the abattoir?	YES	
o)	No. of knife Sterilizers provided and whether it is adequate and provided at all require places. Whether the knife used made of stainless steel?	YES	
II Pre slaughter handling of animals			
a)	Whether animals are properly rested before slaughter and as to whether adequate provision exists for watering of animals?	YES	
b)	Whether there is enough space for the animals to lie down in the lairage?	YES	
c)	Whether animals transported are healthy and in good condition and whether the ante-mortem examination is adequately being carried out by a qualified being inspector for freedom from infectious diseases and ectoparasitic diseases?	YES	
d)	Whether the animals are transported in hygienic conditions ensuring compliance of animal welfare measures?	YES	
e)	No. of Vets, their names and VCI registration number etc.	YES.	Dr Digvijay RAM GVC. NO. 8723.
III) Slaughtering			
a)	Whether the animals are rendered unconscious / stunned before slaughtering being done? Method of slaughtering used.		Halal Method used

V. S. V. S. V. S.

Assistant Director AH
District Panchayat Surat

Market Superintendent

Date:- 01/05/2023

Joint Director (A.H.)
Gujarat Animal Welfare Board
Gujarat State, Gandhinagar.

S. No	Requirements	Whether In Order	Remarks/ Observations
b)	Method of slaughter (Halal/ Jhatka / Jewish) used for animal slaughtering	Halal method	
c)	Hygienic conditions during slaughtering whether precautions being taken to avoid contaminations and cross contaminations?	YES	
d)	Whether dressing of carcass being done in a proper hygienic manner without having contact with the floor and whether suitable hoists are available to hang the carcass before it is eviscerated?	YES	
IV)	Post Slaughter		
a)	Whether the post-mortem examination and inspection of the carcasses and parts thereof is adequately being carried out by a Qualified Veterinary Doctor?	YES	
b)	Whether the carcass of part there of fit and unfit for human consumption were differentiated and subsequently marked as "Inspection and condemned" respectively of the Qualified veterinarian?	YES	
c)	Whether the condemned carcasses organs or parts thereof properly destroyed / disposed off by incineration or denaturing under supervision of the Qualified Veterinary Doctor?	YES	
V)	Personnel Hygiene		
a)	Whether the workers are neat, clean and tidy and provided with proper clean aprons and head covers?	YES	
b)	Whether the workers are in good health free from infectious or contagious diseases?	YES	
c)	Whether there are arrangements to get the factory staff medically examined at such intervals as the licensing authority deems fit?	YES	
d)	Whether record of medical examination of factory staff signed by a registered medical practitioner is maintained?	YES	

[Signature]

[Signature]
Assistant Director A.H.
District Panchayat Surat

[Signature]
(Market Supervisor)

Date:- 01/05/2023

[Signature]
Joint Director (A.H.)
Gujarat Animal Welfare Board
Gujarat State, Gandhinagar.

Inspection Report Form for Meat Slaughter House *Randor, Surat.*

S. No	Requirements	Whether In Order	Remarks/ Observations
I)	Establishment & Premises Requirements		
a)	Whether the slaughter house is ideally linked to a meat market located away from Vegetable, fish or other food markets?	YES	
b)	Capacity of animals to be slaughtered per day species wise	Buffalo - 1 sheep - 30 goat - 70	
c)	Condition of lairage/ holding pens whether hygienic /unhygienic and whether adequate for the processing plant?	YES	
d)	Whether Sufficient precautions/ care is being taken to ensure that animals being slaughtered do not have access to see the other ones being slaughtered?	YES	
e)	Whether the floors in the building are made of impervious and non-slippery material and walls are paved with impervious glazed tiles up to 1 meter height in case of poultry and small ruminants and 5 meter height in case of large ruminants and whether the walls and floors are epoxy coated?	YES	
f)	Whether the ceiling/roofs are so constructed and finished so as to minimize condensation mould development flaking and accumulation of dirt?	YES	
g)	Whether the windows, doors and other openings are fly proof?	YES	
h)	Whether adequate and efficient drainage system exists for washing of animals in lairage and cleaning of carcasses in the slaughter house and all drains are property installed?	YES	
i)	Whether there is proper drainage system for blood and arrangements to prevent entry of scavengers like rat, ice vermin etc.?	YES	
j)	Whether adequate facilities/ equipments and supply of clean potable cold water with pressure hose pipes and supply of hot water are available for Slaughter according to production capacity?	YES	

J. V. S. S. S.

(Signature)
Assistant Director AH
District Pandhri Surat

(Signature)
(meat market superintendent)

Date:-
01/05/2023

(Signature)
J. D. G. S. A. W. S.
11/5/23

S. No	Requirements	Whether In Order	Remarks/ Observations
b)	Method of slaughter (Halal/ Jhatka / Jewish) used for animal slaughtering	Halal	Method
c)	Hygienic conditions during slaughtering whether precautions being taken to avoid contaminations and cross contaminations?	YES	
d)	Whether dressing of carcass being done in a proper hygienic manner without having contact with the floor and whether suitable hoists are available to hang the carcass before it is eviscerated?	YES	
IV) Post Slaughter			
a)	Whether the post-mortem examination and inspection of the carcasses and parts thereof is adequately being carried out by a Qualified Veterinary Doctor?	YES	
b)	Whether the carcass of part there of fit and unfit for human consumption were differentiated and subsequently marked as "Inspection and condemned" respectively of the Qualified veterinarian?	YES	
c)	Whether the condemned carcasses organs or parts thereof properly destroyed / disposed off by incineration or denaturing under supervision of the Qualified Veterinary Doctor?	YES	
V) Personnel Hygiene			
a)	Whether the workers are neat, clean and tidy and provided with proper clean aprons and head covers?	YES	
b)	Whether the workers are in good health free from infectious or contagious diseases?	YES	
c)	Whether there are arrangements to get the factory staff medically examined at such intervals as the licensing authority deems fit?	YES	
d)	Whether record of medical examination of factory staff signed by a registered medical practitioner is maintained?	YES	

[Signature]

[Signature]
Assistant Director AH
District Pandharr Street

[Signature]
Chief Vet Supervisor

date: 01/05/2023

[Signature]
Joint Director (A.H.)
Gujarat Animal Welfare Board
Gujarat State, Gandhinagar.

S. No	Requirements	Whether In Order	Remarks/ Observations
k)	Whether clean and sufficient vessels or receptacles provided for storing the glands waste, tissues bones blood clots etc. and are made available separately in each department of slaughter Hall. deboning etc.?	YES	
l)	Whether the adequate facilities exist for processing or disposal of slaughter house by products? (Method of disposal to be furnished)	YES	Disposal is carried out by deep burial method at SMC disposal site.
m)	Whether disposal of slaughter house wastes exists and whether the same is adequately being done?	YES	
n)	Whether there is adequate natural or artificial lighting throughout the abattoir?	YES	
o)	No. of knife Sterilizers provided and whether it is adequate and provided at all require places. Whether the knife used made of stainless steel?	YES	
II	Pre slaughter handing of animals		
a)	Whether animals are property rested before slaughter and as to whether adequate provision exists for watering of animals?	YES	
b)	Whether there is enough space for the animals to lie down in the lairage?	YES	
c)	Whether animals transported are healthy and in good condition and whether the ante-mortem examination is adequately being carried out by a qualified being inspector for freedom from infectious diseases and ectoparasitic diseases?	YES	
d)	Whether the animals are transported in hygienic conditions ensuring compliance of animal welfare measures?	YES	
e)	No. of Vets, their names and VCI registration number etc.	YES	DR. DIGVIJAY RAM GUC NO. 8723
III	Slaughtering		
a)	Whether the animals are rendered unconscious / stunned before slaughtering being done? Method of slaughtering used.	Halal	method used.

[Signature]

[Signature]
Assistant Director AH
District Panchayat

Date: - 01/05/2023

[Signature]
(Market Supt)

[Signature]
Joint Director (A.H.)
Gujarat Animal Welfare Board
Gujarat State, Gandhinagar



ANIMAL WELFARE BOARD OF INDIA

Ministry of Fisheries, Animal Husbandry and Dairying, Govt. of India
(Department of Animal Husbandry and Dairying)
NIAW Campus, 42 Mile Stone, Delhi-Agra Highway
NH-2, Ballabhgarh, Haryana-121004
Email: animalwelfareboard@gmail.com : Website: www.awbi.in

No.25-143/2019-20/RTIMIS

Date: 12.02.2020

To,

Shri Naresh Kadyan
C-38, Rose Apartments,
Prashant Vihar, Sector-14,
Rohini, New Delhi - 110085

Sir,

Subject: Application under RTI Act, 2005 -Reg.
Ref. : Online RTI application no.AWBIC/R/T/20/00007 dated
15.01.2020

With reference to the above cited subject, the following information is furnished hereunder:

Ans.1: The Hon'ble Supreme Court of India in its order in 17.2.2017, W.P.(C) No.44 of 2004, PeTA Vs Union of India & Ors, the Union of India is directed to *print the compendium in sufficient numbers and circulate it to all the State Governments and Union Territories for compliance. The Ministry of Environment, Forest and Climate Change had issued the compendium to all the States/UTs. It is the responsibility of the State Governments to constitute a committee for monitoring the functioning of the slaughter houses.*

In view of the above, the inspection report of Ghazipur and Deonar slaughter House is not available with the Board.

Ans.2: The circular issued by the Ministry is not available with the Board.

Ans.3: The information sought is not available with the Board.

Yours sincerely,


(Prachi Jain)

Assistant Secretary/CPIO



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

CP-99/3/2022-IPC-IV-HO-CPCB-HO

08.07.2024

To,

Shri Naresh Kadyan
C-38 Rose Apartment, Prashant Vihar,
Sector-14, Rohini,
Delhi- 110085

Subject: Public Grievance No. PMOPG/E/2024/0092480 dated 06.06.2024 - reg.

Sir,

With reference to the subject cited above, details of various directions/letters issued to State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is as below:

1. CPCB vide letter dated July 12, 2012, issued directions under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act 1974 to all the SPCBs/PCCs to submit six-monthly status reports to CPCB indicating number of slaughter houses in operation along with status of ETP, CTO and action taken against the defaulting units.
2. Subsequently, reminder letters were also sent all SPCBs/PCCs on 03.11.2015, 09.01.2018, 17.03.2020, 13.09.2021, 13.06.2023 and 26.02.2024 to provide detailed compliance status of Slaughter Houses, action taken against defaulting units and status report of State Level Committee constituted in compliance of the Hon'ble Supreme Court Order in the matter of Shri Laxmi Narayan Modi Vs. Union of India to check overall working and compliance of Slaughter Houses.
3. Compendium of Standards /Guidelines applicable to slaughter houses was prepared by MoEF&CC and circulated to all SPCBs/PCCs by CPCB vide letter dated 01-01-2018 for its implementation. The Slaughter houses should follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter Houses".
4. Directions issued by CPCB on 14.01.2022 regarding installation of Rendering Plant (dry) along with blood coagulator for processing of animal waste and to install well designed effluent Treatment Plant for treatment of wastewater.
5. Published "Revised Comprehensive Industry Document on Slaughter houses" by CPCB in October 2017". The said document stipulates the best available treatment technologies for wastewater from slaughterhouse, Solid waste management and odour management etc.

Yours faithfully


(Anamika Sagar)

Additional Director & Divisional Head-IPC IV

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

13/11/2024, 18:38

Rich Text Editor, inspection_letter



ANIMALS WELFARE BOARD OF INDIA
 Ministry of Fisheries, Animal Husbandry and Dairying, Govt. of India
 (Department of Animal Husbandry and Dairying)
 42 Mile Stone, Delhi-Agra Highway
 NH-2, Ballabhgarh, Haryana-121004
 Email: support-awbi@gov.in : Website: www.awbi.gov.in

File No: 9-8/2024-25/1066/PCA

Date: 13-11-2024

To

The Member Secretary
 Gujarat Animal Welfare Board
 & The Director Animal Husbandry Department, Govt. of Gujarat,
 Krishi Bhavan, 2nd Floor, B-Wing, Sector - 10 A,
 CH Rd, Gandhinagar, Gujarat 382010
 Email: jd-gsawb-gnr@gujarat.gov.in

Subject: Request to direct all the officials to take appropriate action in implementation of the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 and to immediate stop of illegal slaughter in Jamalpur Slaughterhouse of Ahmedabad Municipal Corporation, Gujarat- Regarding.

Sir/Madam,

With reference to the above cited subject, it is stated that the Board has received an complaint from Naresh Kadyan about the violation of Slaughter House Rules, 2001 in Jamalpur Slaughterhouse in the jurisdiction of Ahmedabad Municipal Corporation, Gujarat.

2. In this regard, it is stated that the Government of India had notified the Slaughter House Rules, 2001 as amended in 2010 to regulate the slaughtering of animals in humane manner,
3. Further, the AWBI has issued a compendium regarding regulatory compliance for Slaughter Houses and Meat Shops to prevent the unnecessary pain and suffering to animals vide letter dated 30.05.2022 (copy enclosed).
4. In view of the above, it is requested to direct the concerned authorities to investigate the matter and take necessary action as per the provision of law. A copy of the action taken report be forwarded to the Board at the earliest.

"Please treat this as most urgent".

Yours sincerely

(Prachi Jain)

Assistant Secretary

Copy for information and necessary action to:-

1. Naresh Kadyan, C 38, Rose Apartment, Prashant Vihar, sector 14, Rohini, Delhi, kadyan.ipfa@gmail.com

R.P.A.C.

Letter No: DOAH/0750/10/2024 Approved Date: 12-11-2024



DIRECTORATE OF ANIMAL HUSBANDRY, GUJARAT STATE
KRUSHI BHAVAN, 2 ND FLOOR, B- WING,
SECTOR - 10 A, CH-ROAD, GANDHINAGAR – 382010
PH. NO. 079-23256141, E-mail ID: dir-anml@gujarat.gov.in



To,

- (1) The Municipal Commissioner
Municipal Corporation
Ahmedabad
- (2) The Commissioner,
Food and Drug Control Administration,
Block-8/1, Dr. Jivraj Mehta Bhavan,
Gandhinagar.

Subject: National Green Tribunal, OA no. 744 of 2024: Brand Ambassador Viyana Berwal vs. Central Pollution Control Board.

Reference: Letter of OIPA: Indian People for Animals Dt. 07-10-2024 attached with letter of Gujarat Pollution Control Board Dt. 16-10-2024

Sir,

With reference to above-mentioned subject and referred letter of Gujarat Pollution control board and OIPA: Indian People for Animals are attached here for your kind information and necessary action.

Encl: As above

(Dr. Falguni S. Thakar)
 Member Secretary
 State Committee for Slaughterhouses
 Cum Director of Animal Husbandry
 Gujarat State, Gandhinagar.

Copy To,

- (1) The Section Officer,
Urban development & Urban Housing Department
Block 14, 9th floor, New Sachivalaya, Gandhinagar.
- (2) OPIA: Indian People for Animals,
C-38, Rose Apartment, Prashant Vihar,
Sector -14, Rohini, Delhi-110085,

Signature Not Verified

Signed by Dr. Falguni S. Thakar
 Director
 Date: 2024.11.13
 12:30:14 +5:30

File No: DOAH/SCM/LegalOpinion/304/2024/3073/Epidemiology
 Approved By: Director, DOAH

Open the document in Adobe Acrobat DC to verify the E-sign



Letter No: GSAWB/0011/12/2024 Approved Date: 10-12-2024

Gujarat State Animal Welfare Board

Suman Tower, 2nd Floor, Sector-11,

Gandhinagar -382010, Gujarat.

Email Id:- jd-gsawb-gnr@gujarat.gov.in

Email Only:-

O. No:-GSAWB/Tech./E-Sarkar:-57(37)/4080-4084/2024

Date: 10/12/2024

To,

Resp. Ahmedabad Municipal Commissioner,

Municipal Commissioner Office,

Central Zone Office,

Sardar Patel Bhavan,

Municipal Corporation, Danapith - Khamasa,

Ahmedabad, 380001.

Email:- mc@ahmedabadcity.gov.in

Subject: Request to direct all the officials to take appropriate action in implementation of the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 and to immediate stop of illegal slaughter in Jamalpur Slaughterhouse of Ahmedabad Municipal Corporation, Gujarat-Regarding.

Ref:

1. Letter of Animal Welfare Board of India No:-9-8/2024-25/1066/PCA,Dt:-13.11.2024 received via Email Dt:-14.11.2024.
2. Complain of Naresh Kadyan 07.10.2024.

Sir/Madam,

With reference to the above-cited subject, a complain from Naresh Kadyan about the violation of Slaughter House Rules, 2001, in Jamalpur Slaughterhouse in the jurisdiction of Ahmedabad Municipal Corporation, Gujarat, is received from the Animal Welfare Board of India via reference letters at this office.

In this regard, it is stated that the Government of India had notified the Slaughter House Rules, 2001 as amended in 2010 to regulate the slaughtering of animals in humane manner,

Signature valid

Signed by: R. A. Jala
Joint Director
Date: 2024-12-10
11:51:27 +05:30

File No: GSAWB/SHC/e-file/20/2024/0057/Technical

Approved By: Joint Director, GSAWB

Open the document in Adobe Acrobat DC to verify the E-sign



Letter No: GSAWB/0011/12/2024 Approved Date: 10-12-2024

Further, the AWBI has issued a compendium regarding regulatory compliance for Slaughter Houses and Meat Shops to prevent the unnecessary pain and suffering to animals vide letter dated 30.05.2022.

In addition to above, The Gujarat State Animal Welfare Board had also instructed earlier in Slaughter house inspection reports carried out by State Board for strict instruction for Stunning method by AMC.

In view of the above, it is requested to direct the concerned authorities to investigate the matter and take necessary action as per the provision of law. A copy of the action taken report is forwarded to the Gujarat Animal Welfare Board at the earliest.

"Please treat this as most urgent".

Encl: as above.

SD/-
(Dr.R.A.Vala)
Joint Director (A.H.)
Gujarat State Animal Welfare Board
Gujarat State, Gandhinagar.

Copy with respect to:

1. Resp. Assistant Secretary, Animal Welfare Board of India, 42 Mile Stone, Delhi-Agra Highway, NH-2, Ballabhgardh, Haryana-121004. Email:- support-awbi@gov.in
2. Resp. Member Secretary, State Slaughter House Committee cum Director of A.H., (Epidemiology Branch), KrushiBhavan, Sector 10A, Gandhinagar, Gujarat. Email:- epihq-anml@gujarat.gov.in
3. Naresh Kadyan, C 38, Rose Apartment, Prashant Vihar, sector 14, Rohini, Delhi.
Email:- kadyan.ipfa@gmail.com

Copy for necessary action to:

Member Secretary, District Slaughter House Committee cum Deputy Director of A.H., District Panchayat, Ahmedabad. Email:- dydir-ah-ahd@gujarat.gov.in

Signature valid

Signed by: R.A. Vala
Joint Director
Date: 2024-12-10
11:51:27 +05:30

File No: GSAWB/SHC/e-file/20/2024/0057/Technical
Approved By: Joint Director, GSAWB
Open the document in Adobe Acrobat DC to verify the E-sign





Slaughter House
Opp. A.M.T.S. Work Shop, S.T. Road, Jamalpur
Ahmedabad Municipal Corporation
Ahmedabad, Ph.No. 079 25391206
Email- ptrathod1@ahmedabadcity.gov.in



To,
 Joint Director (A.H.)
 Gujarat State Animal Welfare Board,
 Gujarat State, Gandhinagar

પત્ર નંબર
 તારીખ 318
 તારીખ 12/12/2024

Sub : Application regarding to take appropriate action in implementation of the Prevention of Cruelty to Animals (Slaughter house) Rules-2001 and to immediate stop of illegal Slaughter in Jamalpur Slaughterhouse of AMC, Gujarat.

- Ref. : 1. Letter of Animal Welfare Board of India No.9-8/2024-25/1066/PCA
 Dt.13/11/2024 Received Via Email On Dt.14/12/2024
 2. Complain Of Shri Naresh Kadyan Dt.7/10/2024
 3. Joint Director(A.H.) Gujarat State Animal Welfare Board, Gujarat State,
 Gandhinagar O.No. GSAWB/Tech./E-Sarkar :-57(37)/4080-4084/2024
 Dt. 10/12/2024.
 4. Slaughter House, Ahmedabad Municipal Corporation, In.No.317 Dt.12/12/2024.

Sir,

With reference to above cited Subject, a complain from Naresh Kadyan about violation of Slaughter House Rules, 2001 in Jamalpur Slaughter House, AMC received from the Animal Welfare Board of India with Ref. No.(1) and also the Gujarat State Animal Welfare Board with Ref. No.(3) at this office.

In this regard, it is Stated that The Slaughter House, Ahmedabad Municipal Corporation is run as per The Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 and according to Food Safety and Standard Act, 2006. We Taken license as per FSSAI Act, 2006 and Renewed it every year. The License No. is 107221026001879. We Have also facilities like Lairages for animals, Ante-mortem and Post-mortem inspection from approved Veterinary Doctor, Slaughter Hall for Large and Small Animals, 24x7 hour watering facility, Meat van for caring meat/Beef to meat market, cleaning and Sanitation Staff, Meat Stamping facilities etc.

Further, we also followed regulation which mentioned in Compendium issued of State Animal Welfare Board.

In Addition to above, for stunning method we recently Sanctioned approval from higher Authority for purchase of Stunning gun. The Process of purchasing Stunning gun is going on and it will receive soon. After that we will implement in our slaughter house. We also requested State Committee for Slaughter house, Gujarat regarding modernization and up gradation requirement of this existing Slaughter House.



Dy. Municipal Commissioner
(Slaughter House)

Copy with respected to :-

1. Resp. Member Secretary, State Slaughter House Committee cum Director of A.H. (Epidemiology Branch), Krushi Bhavan, Sector 10A, Gandhinagar, Gujarat.
- ✓ 2. Naresh Kadyan, C38, Rose Apartment, Prashant Vihar, Sector-14 Rohini, Delhi.
3. Member Secretary, District Slaughter house committee cum Deputy Director Of A.H., District Panchayat, Ahmedabad.
4. Designated Officer, Food Department, Ahmedabad Municipal Corporation

Letter No: GSAWB/0053/12/2024 Approved Date: 26-12-2024

Gujarat State Animal Welfare Board

Suman Tower, 2nd Floor, Sector-11,

Gandhinagar -382010, Gujarat.

Email Id:- jd-gsawb-gnr@gujarat.gov.in

O. No:-GSAWB/Tech./E-Sarkar:-57(37)/4255-4258/2024

Date: 26/12/2024

To,

Resp. Asst. Secretary,
Animal Welfare Board of India,
42 Mile Stone, Delhi-Agra Highway,
NH-2, Ballabhgardh, Haryana-121004.
Email:- support-awbi@gov.in

Subject: Request to direct all the officials to take appropriate action in implementation of the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 and to immediate stop of illegal slaughter in Jamalpur Slaughterhouse of Ahmedabad Municipal Corporation, Gujarat-Regarding.

Ref:

1. Letter of Animal Welfare Board of India No:-9-8/2024-25/1066/PCA, Dt:-13.11.2024 received via Email Dt:-14.11.2024.
2. Complain of Naresh Kadyan 07.10.2024.
3. Our office letter O.No. GSAWB/Tech/ESarkar:57(37)/4080-4084/2024. Dt. 10.12.2024
4. Letter of Office of Municipal Commissioner, Ahmedabad received on Dt. 18.12.2024

Resp. Sir/Madam,

With reference to the above-cited subject, reference (2) a complaint from Naresh Kadyan about the violation of Slaughter House Rules, 2001, in Jamalpur Slaughterhouse in the jurisdiction of Ahmedabad Municipal Corporation, Gujarat, was received from your office via reference letter (1) at this office.

In this regard, earlier in Slaughter house inspection reports carried out by State Board for strict instruction for Stunning method by AMC and further, in respect of a reference letter (2) this office had also instructed to office of Municipal Commissioner, Ahmedabad via reference letter (3) requesting to direct the concerned authorities to investigate the matter and take necessary action as per the provision of law

Signature valid

Signed by: R.A. Jala
Joint Director
Date: 2024-12-26
11:05:52 +05:30

File No: GSAWB/SHC/e-file/20/2024/0057/Technical

Approved By: Joint Director, GSAWB

Open the document in Adobe Acrobat DC to verify the E-sign



Letter No: GSAWB/0053/12/2024 Approved Date: 26-12-2024

and to provide a copy of the action taken report to this office at the earliest.

In view of above, Office of Municipal Commissioner, Ahmedabad sent action taken report to this office and copy forwarded to all concern authorities as listed in letter via reference letter (4).

In respect to above all, the action taken report received from Municipal Commissioner, Ahmedabad at this office is being forwarded to your office for kind consideration please.

Encl: Reference letter 04 (Action taken report by Municipal Commissioner, Ahmedabad)

SD/-

(Dr.R.A.Vala)

Joint Director (A.H.)

Gujarat State Animal Welfare Board

Gujarat State, Gandhinagar.

Copy with respect to:-

1. Resp. Member Secretary, State Slaughter House Committee cum Director of A.H., (Epidemiology Branch), KrushiBhavan, Sector 10A, Gandhinagar, Gujarat.
2. Ahmedabad Municipal Commissioner, Municipal Commissioner Office, Central Zone Office, Sardar Patel Bhavan, Municipal Corporation, Danapith - Khamasa, Ahmedabad, 380001.
Email: mc@ahmedabadcity.gov.in
3. Naresh Kadyan, C 38, Rose Apartment, Prashant Vihar, sector 14, Rohini, Delhi.
Email: kadyan.ipfa@gmail.com

Signature valid

Signed by: R.A. Vala
Joint Director
Date: 2024-12-26
11:05:52 +05:30

File No: GSAWB/SHC/e-file/20/2024/0057/Technical
Approved By: Joint Director, GSAWB
Open the document in Adobe Acrobat DC to verify the E-sign



Letter No: GSAWB/0004/01/2025 Approved Date: 02-01-2025

Gujarat State Animal Welfare Board

Suman Tower, 2nd Floor, Sector-11,

Gandhinagar -382010, Gujarat.

Email Id:- jd-gsawb-gnr@gujarat.gov.in

O. No:-GSAWB/Tech./E-Sarkar:-57(37)/99-104/2025

Date: 02/01/2025

To,

**Resp. Municipal Commissioner- Ahmedabad,
Municipal Commissioner Office,
Central Zone Office, Sardar Patel Bhavan,
Municipal Corporation,
Danapith - Khamasa, Ahmedabad, 380001.**

Subject: Implementation of the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 - Regarding.

Ref: Your Office letter - Dt. 17.12.2024

Resp. Sir/Madam,

With reference to the above-cited subject, reference letter has been received at this office with all the information provided in your letter that Corporation is in process of purchasing stunning Gun and after receiver of stunning Gun it will be implemented in slaughter house several other information as well.

As per the Prevention of Cruelty to Animals (Slaughter House) Rules 2001 and The Prevention of Cruelty to Animals (Slaughter House) Amendment Rules, 2010 and as per the instructions given by State Slaughter House Committee, the inspection of Slaughter house has to be carried out by State Animal Welfare Board and Deputy Director of A.H. of concern District Panchayat.

In view of above, the inspection was carried out by State Animal Welfare Board and Deputy Director District Panchayat Ahemdabad at Ahmedabad (Jamalpur) and during the inspection certain instructions were given to Ahmedabad slaughter house authority for compliance of our observation that "animal can access to see the otheronce being slaughtered" is the violation of the Sub Section (1) and (3) of Section 6 of PCA (Slaughter house) Rules 2001, that is over and above all the remaining information as per the

Signature Not Verified

Signed by: R. A. Vala
Joint Director
Date: 2025.01.02
18:36:26 +05:30

File No: GSAWB/SHC/e-file/20/2024/0057/Technical

Approved By: Joint Director, GSAWB

Open the document in Adobe Acrobat DC to verify the E-sign



Letter No: GSAWB/0004/01/2025 Approved Date: 02-01-2025

reference letter.

Therefore, submit a report of the action taken in the above matter to this office at the earliest, otherwise, if these rules are violated, being competent authority it is requested to take legal action deemed fit as per the rules against the slaughterhouse in the event of violation of provisions of these rules.

SD/-

(Dr. R. A. Vala)

Joint Director (A.H.)

Gujarat State Animal Welfare Board

Gujarat State, Gandhinagar.

Copy with respect to:

1. Resp. Member Secretary, State Slaughter House Committee cum Director of A.H., (Epidemiology Branch), KrushiBhavan, Sector 10A, Gandhinagar, Gujarat.
2. Resp. Commissioner, Food and Drug Control Administration, Block 8/1, Dr. Jivraj Mehta Bhavan, Gandhinagar.
 - /- for strict directives to concern slaughter house for the compliance of the section 4 of Part IV of Food Safety and Standards (Licensing and Registration Of Food Businesses), Regulations 2011.
3. Resp. Municipal Commissioner- Ahmedabad, Municipal Commissioner Office, Central Zone Office, Sardar Patel Bhavan, Municipal Corporation, Danapith - Khamasa, Ahmedabad, 380001.
 - for necessary
4. Naresh Kadyan, C 38, Rose Apartment, Prashant Vihar, sector 14, Rohini, Delhi.
Email:- kadyan.ipfa@gmail.com

Copy for necessary action to:

- Member Secretary, District Slaughter House Committee cum Deputy Director of A.H District Panchayat – Ahmedabad.

Signature Not Verified

Signed by: R. A. Vala
Joint Director
Date: 2025-01-02
18:36:26 +05:30

File No: GSAWB/SHC/e-file/20/2024/0057/Technical
Approved By: Joint Director, GSAWB
Open the document in Adobe Acrobat DC to verify the E-sign



2/2



Slaughter House
Opp. A.M.T.S. Work Shop, S.T. Road, Jamalpur
Ahmedabad Municipal Corporation
Ahmedabad, Ph.No. 079 25391206
Email- ptrathod1@ahmedabadcity.gov.in



✓To,
Joint Director (A.H.)
Gujarat State Animal Welfare Board,
Gujarat State, Gandhinagar

સ્લોટર હાઉસ
અ. નં. 389
ઈ. નં.
તારીખ ૨૩/૦૧/૨૫

Dt : 7/01/2025

Sub : Application regarding Implementation of the provisions of the Prevention of Cruelty to Animals (slaughter House) Rules-2001

Ref. : 1. Joint Director(A.H.) Gujarat State Animal Welfare Board, Gujarat State,
Gandhinagar O.No. GSAWB/Tech./ E-Sarkar :-57(37)/99-104/2025
Dt.2/01/2025

2. Slaughter House, AMC ,In.No.346 Dt.07/01/2025.

3. Our latter of Dt.17.12.2025

Sir,

With reference to above cited Subject, a complain from Naresh Kadyan about violation of Slaughter House Rules,2001 in Jamalpur Slaughter House, AMC received from the Animal Welfare Board of India and also the Gujarat State Animal Welfare Board.

In this regard, it is stated that before inspection by State Animal welfare Board carried out since that AMC slaughter house created temporary facilities during slaughtering of animals. The use of non transparent plastic barrier in between two animals during slaughter and After that barrier is removed during washing time. So, animal cannot access to see each other during slaughter time.

By that way we kindly inform you that no any such violation of Prevention of cruelty to Animals(slaughter House) Rules-2001 and The Prevention of cruelty to Animals (slaughter House) Amendment Rules, 2010 here. Further, we also followed regulation which mentioned in compendium issued by state Animal welfare Board.


Dy. Municipal Commissioner
(Slaughter House)

Copy with respected to :-

1. Resp. Member Secretary, State Slaughter House Committee cum Director of A.H. (Epidemiology Branch),KrushiBhavan, Sector 10A,Gandhinagar,Gujarat.
2. Member Secretary, District Slaughter house committee cum Deputy Director Of A.H., District Panchayat, Ahmedabad.
3. Naresh Kadyan,C38,Rose Apartment, Prashant Vihar,Sector-14 Rohini, Dilhi.



Slaughter House
 Opp.A.M.T.S. Work Shop, S.T. Road, Jamalpur
 Ahmedabad Municipal Corporation
 Ahmedabad, Ph.No. 079 25391206
 Email- ptrathod1@ahmedabadcity.gov.in



To,
 Naresh Kadyan,
 C-38, Rose Apartment, Prashant Vihar,
 Sector-14, Rohini, North East Delhi.
 Mo. 9813010595

Dt : 24/01/2025

સ્લોટર હાઉસ
 સી. નં. 365
 ઠી. નં.
 તારીખ 24/01/2025

Subject :- Crack down, Jamalpur Slaughterhouse of Ahmedabad Municipal Corporation and illegal slaughterhouses all around, including Cantonment.

Reference :- (1) AMC REFERENCE NO. PM-2410,DT.17/01/2025 And
 PRSEC/E/2025/0000219
 (2) E Mail From Director, Planning Dept. AMC DT.23/01/2025

From Above sited Subject and Reference We received your application. We kindly inform you that no any such violation of Prevention of cruelty to Animals (slaughter House) Rules-2001 and The Prevention of cruelty to Animals (slaughter House) Amendment Rules, 2010 here. Further, we also followed regulation which mentioned in compendium issued by state Animal welfare Board.

(Signature)
 24.1.2025

Assistant Superintendent
 Slaughter House
 Ahmadabad Municipal Corporation

Copy to :-

1. Director, Planning Dept.AMC



અમદાવાદ મ્યુનિસિપલ કોર્પોરેશન પ્લાનીંગ વિભાગ

છાહો માળ, સી.બ્લોક, મહાનગર સેવા સદન, સરદાર પટેલ ભવન, દાણાપીઠ, અમદાવાદ - ૩૮૦૦૦૧.
ફોન નં.: ૦૭૯-૨૫૩૬૧૮૧૧ થી ૦૭૯-૨૫૩૬૧૮૩૦, એકસ્ટેન્શન નં.: ૫૨૧
ઈમેઈલ: planningofficer@ahmedabadcity.gov.in

તા.૨૨/૦૧/૨૦૨૫

CPGRAMS COMPLAIN - MOST IMPORTANT & URGENT

પ્રતિ,

- (1) SUPERINTENDENT SHRI - SLAUGHTER HOUSE
- (2) HOD SHRI - CNCD
- (3) ADD MOH - FOOD

વિષય:- CPGRAMS અન્વયે આવેલ ફરીયાદ બાબતે તાકીદે કાર્યવાહી કરવા અંગે.

માનનીય સાહેબશ્રી,

સવિનય જણાવવાનું કે નાગરીકો દ્વારા માનનીય પ્રધાનમંત્રીશ્રીને કરવામાં આવતી ફરીયાદ અન્વયે Department of Administrative Reforms & Public Grievances, Ministry of Personnel, Public Grievances & Pensions, Government of India દ્વારા Centralized Public Grievance Redress and Monitoring System (CPGRAMS) શરૂ કરવામાં આવેલ છે.

અમદાવાદ મ્યુનિસિપલ કોર્પોરેશનને સદર મોડ્યુલ અન્વયે નીચેની ફરીયાદ મળેલ છે.
(પૂરી વિગતો બિડાણથી સામેલ છે)

CPGRAMS COMPLAIN REGISTRATION NUMBER	PRSEC/E/2025/0000219
COMPLAIN REGISTRATION DATE	02-01-2025
COMPLAINER NAME	NARESH KADYAN
COMPLAIN RECEIVED BY AMC - DATE	17-01-2025
AMC REFERENCE NUMBER	PM - 2410

મહે. મ્યુનિસિપલ કમિશનર સાહેબશ્રીનાં આદેશ અન્વયે સદર ફરીયાદનો નિકાલ તુરંત જ ટોચની અગ્રીમતા આપી કરવાનો રહે છે. તે અંગે કરેલ કાર્યવાહીની જાણ ફરીયાદીશ્રીને તેઓનાં ઈમેઈલ ઉપર કરવા તથા તેની એક નકલ અત્રે ઈમેઈલ planningofficer@ahmedabadcity.gov.in પર મોકલી આપવા વિનંતી.

ખાસ નોંધ:

PGPORTAL મોડ્યુલમાં આવતી ફરીયાદ અંગે સંબંધિત વિભાગ દ્વારા કરેલ કાર્યવાહીનાં પ્રત્યુત્તરની PDF FILE, મોડ્યુલમાં ONLINE UPLOAD કરવામાં આવે છે. જેથી આપશ્રીનાં વિભાગ દ્વારા કરેલ કાર્યવાહીનો જવાબ Emailથી PDF FILE સ્વરૂપે પ્લાનીંગ વિભાગને મોકલવાનો થાય છે. નાગરિકને પાઠવવામાં આવેલ પ્રત્યુત્તરની હાર્ડ કોપી કોઈપણ સંજોગોમાં અ.મ્યુ.કો.નાં પ્લાનીંગ વિભાગને મોકલવાની નથી.

વિશેષ સૂચના:

માનનીય મ્યુનિસિપલ કમિશનર સાહેબશ્રી દ્વારા વિકલી રિવ્યુ મીટીંગમાં આપવામાં આવેલ સૂચના અન્વયે, PGPORTAL મોડ્યુલ અન્વયે નાગરિક દ્વારા અમદાવાદ મ્યુનિસિપલ કોર્પોરેશન સંબંધિત કરવામાં આવતી અરજી/ફરીયાદનો દિન - ૭માં નિકાલ નિયમોનુસાર કરવાનો થાય અને તેની નકલ પ્લાનિંગ વિભાગમાં મોકલી આપવાની રહે.

આપશ્રીનો વિશ્વાસુ

(પ્રશાંત એ. પંડયા)
ડાયરેક્ટર, પ્લાનીંગ વિભાગ

નકલ રવાના સવિનય જાણ સારુ:

માનનીય ડે. મ્યુનિસિપલ કમિશનરશ્રી - SLAUGHTER HOUSE, CNCD, FOOD, અ.મ્યુ.કો.



सत्यमेव जयते

डॉ. ओ. पी. चौधरी, आई.एफ.एस.
Dr. O. P. Chaudhary, IFS
अध्यक्ष / Chairman

F. No.9-2/2018-19/IC



भारतीय जीव जन्तु कल्याण बोर्ड

ANIMAL WELFARE BOARD OF INDIA

भारत सरकार

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय

(पशुपालन और डेयरी विभाग)

Government of India

Ministry of Fisheries, Animal Husbandry and Dairying

(Department of Animal Husbandry and Dairying)

Date: 30.05.2022

To

1. The Chief Secretary of all States/UTs
2. The Director General of Police of all States/UTs
3. State Animal Welfare Board of all States/UT's
4. The District Magistrate of All States/ UTs.
5. The Municipal Commissioner of all States/UTs

Subject: Request to implement and circulate Regulatory Compliances for Slaughterhouses and Meat Shops- regarding.

Sir/Madam,

The Animal Welfare Board of India (AWBI) is a Statutory Body established under the Prevention of Cruelty to Animal Act, 1960 and is an apex body for protection and safeguarding welfare of animals as well to ensure that the five freedoms of the animals are upheld and no animals are subject to unnecessary pain or suffering.

2. The Central Government has framed, the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 as amended in 2010 under the Prevention of Cruelty to Animals Act, 1960. These Rules were framed to ensure that no unnecessary cruelty is inflicted on animals during slaughter. These rules envisaged the system of conducting slaughter in an environment friendly way and to prevent cruelty to animals.

3. The Hon'ble Supreme Court in the case of *Laxmi Narain Modi vs. Union of India & Ors.*, WP(C) 309/2003 has passed exhaustive direction for the slaughterhouses and included that maintaining of record of all slaughterhouses, ensuring compliance of slaughterhouses with relevant laws, to ensure responsible waste management (effluent, viscera etc), as well as to the constitution of a State Slaughterhouse Monitoring Committee under chairmanship of Secretary of the Department of Urban Development in every State is a must for operating and maintaining of slaughter houses.

4. Further, under the Sub-rule 2 of Rule 3 it is submitted that Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 as amended in 2010 mandates that the animals are not to be slaughtered except in recognized or licensed slaughter houses. The animal which has not been certified by a veterinary doctor that it is in a fit condition to be slaughtered shall not be allowed for slaughtering.

5. As per Point 15 of List II of the Seventh Schedule of The Constitution of India Preservation, protection and improvement of stock and prevention of animal diseases, veterinary training and practice is in State List. Also, as per Entry 18 of Twelfth Schedule (Article 243W) of the Constitution of India, regulation of slaughter houses and tanneries is the responsibilities of local authorities of the States.

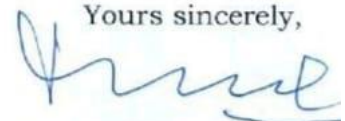
6. It is pertinent to mention that, after the enactment of Food Safety and Standards Act, 2006 the slaughter houses need to be Registered/licensed under the Food Safety Standards Regulation, 2011 by the respective Food Safety Authority as per the licensing norms. In regulation 2.5, in sub-regulation 2.5.1, in clause (a) states "animal" means an animal belonging to any species as (i) Ovines, (ii) Caprines, (iii) Suillines, (iv) Bovines; and includes poultry and fish (ANNEXURE C). Further, vide Notification dated 12th September, 2017, Domestic rabbits (*Oryctolagus cuniculus*) has been included.

7. Accordingly, the AWBI has prepared a compendium of the necessary regulatory compliance for the slaughter house, detailing the necessary statutory provisions which must be followed for the slaughter and meat shops to prevent unnecessary pain or suffering to the animals.

8. In addition to the above, it is informed that the Board vide its letter dated 20.01.2022 has constituted an Inspection Committee to visit and inspect any place (s) all over the country as per the direction of the Board to report cases of illegal transportation and sacrificing / slaughtering of animals in violation of Laws, Rules, Regulations, directions.

9. Your co-operation and co-ordination is highly solicited for the welfare of animals.

Yours sincerely,



(Dr. O. P Chaudhary)
Chairman, AWBI

Regulatory Compliances for Slaughterhouses and Meat Shops

1 “Slaughterhouse” means a slaughterhouse wherein 10 or more than 10 animals are slaughtered per day and is duly licensed or recognised under a Central, State or Provincial Act or any Rules or Regulations made there under [Rule 2(c) of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001].

2 The Hon’ble Supreme Court in *LaxmiNarain Modi vs. Union of India &Ors.*, WP(C) 309/2003 order dated 23.8.2012 directed the constitution of a State Slaughterhouse Monitoring Committee, under the chairmanship of the Secretary of the Department of Urban Development in every State. The functions of such a Committee primarily shall be to accord final approval for licensing of slaughterhouses and includes maintaining of record of all slaughterhouses, ensuring compliance of slaughterhouses with relevant laws, to ensure responsible waste management (effluent, viscera etc), to carry out inspections and submit bi-annual reports to the Central Government. Further, the Court directed that the Committee shall “...identify on an ongoing basis, the unlicensed slaughter houses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever a small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on the same.”

3 *Common Cause A Regd. Society vs. Union of India &Ors.*, WP(C) 330/2001 vide order 17.2.2017 outlined a Compendium encompassing the Acts and Rules by which Slaughterhouses and Meat Shops are regulated. The Court directed mandatory compliance with all the listed in the Compendium, as hereunder:

- I. Prevention of Cruelty to Animals Act, 1960 [Relevant sections: Sections 3, 11 and 38.
- II. Prevention of Cruelty to Animals (Slaughter House) Rules 2001.
- III. Transport of Animals (Amendment Rules, 2009).
- IV. Performa for Ante and Post Mortem Fitness Certificates to be issued by the Veterinary Doctor after examining the animal before and after slaughter of animals as per Rule 4 (3) of the Prevention of Cruelty to Animals (Slaughter House) Rules 2001 [Relevant documents: Letter from FSSAI to All Central Licencing Authorities and Commissioners of food safety of all States /UT's] .
- V. Food Safety and Standards Act 2006 [Relevant sections- Section 63, 92] .
- VI. Food Safety and Standards (Licensing and Registration of Food Business) Regulations 2011 [Relevant regulations- Part IV] .
- VII. Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 [Relevant regulations- Regulation 2.5] .
- VIII. Agriculture and Processed Food Product Export Development Authority (Amendment) Act 2009 [Relevant sections- Section 4 and section 12].

- IX. Environment Protection Act 1986 [Relevant Sections- 6 & 25] .
 X. The Environment (Protection) Rules, 1986 [Relevant Rules- Effluent Discharge Standards, S.No. 50]
 XI. The Water (Preservation and Control of Pollution) Act, 1974 [Relevant Section 24, 25, 26, 27, 28& 362-387 33B]
 XII. The Municipal Solid Wastes (Management & Handling) Rules 2000 [Relevant Rules- 7, Schedule II- S.No.1(iii), 4, 5, 6, Form II Clause 6(ii)]

II. The following permits are required for all Slaughterhouses:

- 1 Consent to Establish & Consent to Operate from the State Pollution Control Board
- 2 Registration/License from the Food Safety Department
- 3 NOC from the Local Authority
- 4 Any other permits or compliances required under any State or Local Acts and Rules

Licensing/ Registering Authorities as per Part IV, Food Safety & Standards (Licensing & Registration of Food Business) Regulations, 2011			
UNIT Slaughtering Unit's Capacity	Registration Regulation 1.2.4(b) D.O. Food Safety	State Licensing Food Safety Commis. State Govt.	Central Licensing FSSAI
Large Animals	Up to 02	02 to 50	More than 50
Small Animals	Up to 10	10 to 150	More than 150
Poultry	Up to 50	50 to 1,000	More than 1,000

III. The following permits are required for all Meat Shops:

- 1 Registration/License from the Food Safety Department
- 2 Commercial license from Local Authority
- 3 Any other permits or compliances required under any State or Local Acts and Rules

Under the Prevention of Cruelty to Animals Act, 1960, the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 have been notified.

IV. The salient provisions of the Slaughterhouse Rules, 2001

1. No animal can be slaughtered in front of another animal [Rule 6(1)].

2. No animal which is pregnant, diseased, is less than 3 months old or has an offspring less than 3 months old, or which has not been certified fit for slaughter by a certified veterinary doctor can be slaughtered [Rule 3(2)].
3. Ante-mortem examination shall be carried out in the form specified by the Central Government, the form is appended to this note [Rule 4(3)]
4. Stunning of all animals is mandatory before slaughter, to avoid unnecessary pain and suffering [Rule 6(4)].
5. Animal Welfare Board of India or a State Animal Welfare Board or any person authorised by it may inspect any slaughterhouse. The authorised person may submit report to the Board and Local Authority for action or initiation of legal proceedings as the case may be [Rule 9]

V. Other Common violations observed at slaughterhouses

- 1 Most slaughterhouses employ young children in violation of Section 38 of the PCA Act read with Rule 8(2) of the Slaughter House Rules, 2001 and Section 3 of the Child Labor Act 1986.
- 2 Slaughter and trade of meat in violation of Rule 3 amounts to public nuisance under Section 268 of Indian Penal Code 1860 (hereinafter, IPC). Where slaughter of sick animals or such animals not certified fit for slaughter is carried out, it is a violation of Section 38 of the PCA Act read with Rule 3 of the Slaughter House Rules 2001 and Section 269 of IPC for spreading infectious diseases.
- 3 Mechanized slaughterhouses hoist the animals upside down while it is still alive. This amounts to cruelty under Section 11(1)(f) read with Section 11(3)(e) of the Prevention of Cruelty to Animals Act 1960. The animal must be confirmed dead before it is hoisted up for skinning.

The Society for Prevention of Cruelty to Animals established in every District, under the Chairmanship of the District Magistrate, must regularly monitor all licensed/registered Slaughter Houses and all unlicensed premises where animals are illegally killed. The violations must be reported to all appropriate authorities and necessary prosecution must be initiated.

Annexure 1 – Prescribed forms for ante mortem, post mortem inspections to be used at all slaughterhouses.

Q-14045/1/2023-Admn.VI
 भारत सरकार
 Government of India
 मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
 Ministry of Fisheries, Animal Husbandry and Dairying
 (पशुपालन और डेयरी विभाग)
 Department of Animal Husbandry & Dairying
 Chanderlok Building, Janpath, New Delhi-110001

Dated- 24.07.2023.

To,

Sh.Naresh Kadyan,
 C-38, Rose Apartment,
 Prashant Vihar, Rohini,
 Delhi, Pin:110085

Subject: Information sought under RTI Act, 2005.

Sir,

I am directed to refer to your online RTI application No. DOAHD/R/E/23/00081 dated 25.05.2023 seeking the details and communications with concerned file noting, while dealing following matters:

1. WP (C) No. 23 of 2016, details of head wise expenditure with competent authority orders to file petition against Central Government and action taken report after 18-5-2023.
2. Statue of 5 freedoms for animals, AWBI endorsed orders passed in SLP (C) No.11686 of 2007: Chapter 7.1.2 of the guidelines of OIE, recognizes five internationally recognized freedoms for animals, such as:
 1. freedom from hunger, thirst and malnutrition.
 2. freedom from fear and distress.
 3. freedom from physical and thermal discomfort.
 4. freedom from pain, injury and disease and
 5. freedom to express normal patterns of behaviour.
3. Extracts of some Paras of Supreme Court order dated 18.5.2023 in WP (C) No. 23 of 2016, as stated above, Constitutional Bench dismissed AWBI contents, now explain status of 5 freedoms for animals, which was a judicial advisory or suggestion.
4. All copies of legal Notices and action taken reports, after my complaints against PFA Delhi, Animal Farm etc with recovery proceedings.
5. Role and affiliation of AWBI, with FIAPO, PETA India, PFA India, and others petitioners as attached

2. In this regard, it is observed that the Hon'ble Supreme Court of India, in its judgment dated 18.05.2023, has neither set aside the A. Nagarajan Vs. AWBI (Supra) judgment nor quashed the five freedoms of animals. On the contrary, the Supreme Court of India, in paragraph no. 24 of its judgment, has only clarified that the divisional bench in the case of A. Nagaraaja (Supra) also does not establish that animals have fundamental rights. The question of elevating the statutory rights of animals to the realm of fundamental rights has been left at the advisory level or framed as a judicial suggestion. Furthermore, it concludes

that Article 14 of the Constitution cannot be invoked by any animal as a person, but rather at the instance of a human being or a juridical person who may espouse the cause of animals.

Further, the Hon'ble Supreme Court of India in paragraph no. 30 opined that the A Nagaraja judgment cannot be equated with the present situation. It reached the conclusion that, in the changed circumstances, absolutely no pain or suffering would be inflicted upon the bulls while holding these sports.

3. If you are not satisfied with the reply, you may prefer an appeal within 30 days from the date of receipt of this letter to:-

Dr.S. K. Dutta, Joint Commissioner and first Appellate Authority, Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying, 2nd Floor, Chandralok Building, New Delhi-110001.

Yours faithfully



(Anamika Nigam)

Under Secretary (Admn.VI) & CPIO

For Govt. Use Only



Compendium Containing Various Standards, Rules and Statutes Governing The Slaughter of Animal and Management of Slaughter House

In accordance judgement of Hon'ble Supreme Court for the bunch of petition titled as " *common cause Vs UOI, Writ Petition (C) No.330 of 2001; with Petition(Civil) No.44 of 2004; Contempt Petition (C) 124/2015 in W.P.(Civil) No.309 of 2003 LaxmiNarain Modi Vs Union of India& Others*".

State Slaughter House Committee

Gujarat State